

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 21**

**C.P. (IB)/492(MB)2022**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES:    **STATE BANK OF INDIA V/s KRISHNA**  
**LALLUBHAI CHITALIA**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/492(MB)2022**

- 1) None present for the Financial Creditor, when the matter is called out. Mr. Sohan Kinkhabwala, Ld. Counsel for the Respondent and Ms. Vidya Kata, Ld. Counsel for the Resolution Professional are present.
- 2) Ld. Counsel for the Respondents seeks further time to respond to the Additional Report filed by the Resolution Professional. Time is allowed.
- 3) Respondent shall file and place on record their Response to the Additional Report well before the adjourned date thereby duly serving a copy to the other side well in advance.
- 4) Financial Creditor is hereby directed to remain present in the Court and argue their case on the next date of hearing, failing which, this Bench shall

proceed further in the matter based upon the material available on record and shall decide the matter on merits.

- 5) Resolution Professional shall ensure that the Additional Report filed by them is also available on record.
- 6) Respondent herein shall inform the next date of hearing to the Counsel for the Financial Creditor. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare